

CENTRAL ADMINISTRATIVE TRIBUNAL

JABALPUR BENCH, JABALPUR

Carav Building, 15, Civil Lines, Post bag No. 6, JABALPUR- 482 001

Dated **16.09.05**

Registration No. **CCP.109/04**

Tushar Kanti Ta Applicant (s)

VERSUS

Ihr B. Majumdar, D.G. & others Respondent (s)

A copy of the ORDER dated **16.09.05** passed by the Hon'ble Tribunal in the above mentioned case is forwarded herewith for necessary action.

16.9.2005

Applicant by Shri Narendra Bhawsar.

Respondents by Shri S.C. Sharma.

This CCP is filed by the applicant for non-compliance of the order of the Tribunal passed in OA No. 807/2003 on 16.12.2003.

The notices were issued in this case on

18.1.2005. Vide order dated 28.3.2005

the respondents were directed to explain the delay in complying with the orders of the Tribunal.

Heard the learned counsel for the parties

The learned counsel for the contemners has argued that the contemner's have submitted their unconditional apology for the delay in complying with the orders of the Tribunal.

Under these circumstances we find that the orders of the Tribunal have been complied with vide order dated 14.2.2005. Hence, this CCP has become infructuous. Accordingly, the same is dismissed. The notices issued are discharged. However, the applicant will be at liberty to approach the Tribunal if he still feels aggrieved and so advised.

Sd/-

(Madan Mohan)

JM

Sd/-

(M.P. Singh)

VC

सत्य प्रतिलिपि

16.9.05

न्युमांग अधिकारी
क. प. च. जबलपुर (म.प.)

19/9/05